

GOVERNMENT OF INDIA
 MINISTRY OF COMMERCE & INDUSTRY
 DIRECTORATE GENERAL OF FOREIGN TRADE
 UDYOG BHAWAN, NEW DELHI
 (O&M Section)

Dated: 23/02/2015

O&M INSTRUCTION NO. 1/2015

Subject: Delegation of Financial Powers.

In supersession of O&M instructions No. 5/2009 dated 4.12.2009, (which amended S.No. 12 of OMI No. 12/2008 dated 12.11.2008) in respect of delegation of financial powers for DUTY EXEMPTION SCHEME (CHAPTER 4 OF FOREIGN TRADE POLICY AND HANDBOOK), the following delegation of powers is ordered.

S.No.	Category	Para of the Handbook	FTDO/Asstt. DGFT	Dy. DGFT	Joint DGFT	DGFT	Commerce & Industry Minister
1.	2.	3.	4.	5.	6.	7.	8.
12.	ADVANCE AUTHORISATION INCLUDING ADVANCE AUTHORISATION FOR ANNUAL REQUIREMENT/DFA/ARO/INVALIDATION LETTER UNDER DUTY EXEMPTION SCHEME (CHAPTER 4 OF FOREIGN TRADE POLICY AND HANDBOOK	CHAPTER 4					
	FOR CIF Value:						
	Upto Rs.1 Crore		Full powers				
	Upto Rs. 10 Crore			Full powers			

Contd/- 2

Upto Rs. 1,000 crore				Full powers	
Upto Rs.10, 000 Crore				Full powers	
Beyond Rs. 10,000 Crore					Full powers

S.No. 16 of OMI No. 12/2008 dated 12.11.2008, in respect of delegation of powers for Extension of Export Obligation Period is deleted.

This issues with the approval of the Hon'ble Minister.

M Sharma
(Rajbir Sharma)

Jt. Director General of Foreign Trade

To

1. All Officers/Sections at Hqrs.
2. All Zonal/Regional Offices
3. EDI for updating DGFT Website
4. Copy to PS to DGFT

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